## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.101/2018 in OA No.4412/2013

New Delhi this the 4th day of April, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Virendra Sahai Bhatnagar R/o I-576 Gaur Grandeur, Sector-119, Noida, U.P. 201304

-Petitioner

(By Advocate: Ms. Richa Ojha)

## **Versus**

Shri A.K. Dhasman Secretary, R & A.W. Cabinet Secretariat 10<sup>th</sup> Floor, 1001, CGO Complex, Paryavaran Bhawan Bldg, New Delhi-110003

-Respondent

## ORDER (Oral)

## Justice Permod Kohli:

Learned counsel for respondents has handed over a Cheque bearing No.257832 dated 02.04.2018 for Rs.1,39,619/- (Rupees one lakh thirty nine thousand six hundred & nineteen only) to the counsel for the petitioner.

- 2. Learned counsel for the petitioner is satisfied and, thus, the directions of the Tribunal stand complied with.
- 3. In this view of the matter, nothing survives in the Contempt Petition.

4. Learned counsel for respondents, however, submits that the respondents have filed Review Application. Suffice it to say that the compliance would be subject to the outcome of the Review Application, if it is found to be relevant.

5. Contempt Petition is disposed of accordingly. Notice stands discharged.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli) Chairman

cc.